

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 120

IA No. 236/2021, 672/2023,
673/2023, 1204/2023
In
CP (IB) No. 97/Chd/Pb/2019
(Admitted)

IN THE MATTER OF:

Nilkamal Limited

...Petitioner/ Operational Creditor

Vs.

U.I. Beverages Pvt. Ltd.

...Respondent/ Corporate Debtor

Under Section: 9, 33, 66(1), 43(1) r/w 44(1), 60(5), IBC 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 21.08.2024, higher on board.

-sd-
Court Officer

July 22, 2024
SM